



**TAMIL NADU LEGISLATIVE ASSEMBLY
(TENTH ASSEMBLY)**

**FIFTH SESSION - FIRST MEETING
(From 4th February, 1993 to 13th February, 1993)**

RESUME OF BUSINESS

**Legislative Assembly Secretariat
Madras - 600 009.**

PREFACE

This publication contains a brief resume of the business transacted by the Tenth Tamil Nadu Legislative Assembly during its First Meeting of the Fifth Session held from the 4th February 1993 to 13th February 1993.

Madras -600 009.
Dated: 26.2.1993

C.S.JANAKIRAMAN,
Secretary.

CONTENTS

<i>Serial Number</i> (1)	<i>Subject</i> (2)	<i>Page</i> (3)
I.	Summons	1
II	Duration of the Meeting	1
III	Sittings of the Assembly	1
IV	Obituary References	2
V	Condolence Resolutions	3
VI	Governor's Address and Motion of Thanks thereupon	4
VII	Panel of Chairmen	4
VIII	Questions	4
IX	Statement made by Ministers under Rule 110 of the Tamil Nadu Legislative Assembly Rules	5
X	Call Attention Statements	5
XI	Legislative Business	7
XII	Government Resolution	7
XIII	Government Motion	9
XIV	Privilege Matter	9
XV	Withdrawal and Suspension of Members	9
XVI	Presentation of Committee Reports	10
XVII	Papers Laid on the Table of the House	10

**TAMIL NADU LEGISLATIVE ASSEMBLY
TENTH ASSEMBLY - FIFTH SESSION - FIRST MEETING**

**RESUME OF WORK TRANSACTED BY
THE TAMIL NADU LEGISLATIVE ASSEMBLY
FROM 4th FEBRUARY, 1993 TO 13th FEBRUARY, 1993**

I. SUMMONS

Summons for the First Meeting of the Fifth Session of the Tenth Tamil Nadu Legislative Assembly were issued to the Members of the Assembly on the 13th January, 1993 in S.O.Ms.No.10 Legislative Assembly Secretariat, dated the 13th January, 1993.

II. DURATION OF THE MEETING

The First Meeting of the Fifth Session of the Tenth Tamil Nadu Legislative Assembly commenced on the 4th February, 1993 and was adjourned *sine die* on the 13th February, 1993.

III. SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly met for 6 days during the period from the 5th February 1993 to 13th February,1993 on the following days:-

5th February, 1993, 8th February,1993, 9th February,1993, 10th February, 1993, 12th February,1993 and 13th February,1993.

In terms of hours it sat for 19 hours and 21 minutes.

IV. OBITUARY REFERENCES.

Obituary references were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against each:-

<i>Serial number and name</i>	<i>Constituency</i>	<i>Period in which served as Member</i>	<i>Date of demise</i>	<i>Date on which reference was made in the House</i>
(1)	(2)	(3)	(4)	(5)
1. Thiru M.S.Radha Krishnan	Thandarampet	1971-76	17th October 1992	5th February 1993.
2. Thiru S.Aranganathan	Dharmapuri	1980-84	11th November 1992	Do.
3. Thiru A.Thiagaraja Kaduvettiar	Pudukkottai Thirumayam	1962-67 1971-76	20th December 1992	Do.
4. Thiru A.Subbu	Rasipuram	1989-91	22nd December, 1992	Do.
5. Thiru R.S.Arumugam	Tirunelveli (Reserved) Gangaikondan (SC) Ottapidaram (SC)	1952-57 1962-67 1985-88	3rd January 1993	Do.
6. Thiru D.Rajarathinam	Sriperumpudur Poonamallee	1967-70 1971-76 1977-80 1980-84	11th January 1993	Do.
7. Thiru V.Bhuvarahan	Thanjavur Kumbakonam (General Urban)	1937-39	22nd December 1992	10th February 1993
8. Thiru W.J.Fernandez	Anglo Indian Constituency Nominated	1946-51 1952-57	Do.	Do.

All the Members stood in silence for two minutes as a mark of respect to the deceased.

V. CONDOLENCE RESOLUTION

(1) On the 5th February, 1993, Hon.Dr.V.R.Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following Resolution:-

"தமிழ்நாடு சட்டமன்றப் பேரவையின் முன்னாள் உறுப்பினரும், தமிழ்நாட்டின் முன்னாள் அமைச்சரும் மற்றும் கேரள மாநிலத்தின் முன்னாள் ஆளுநருமான திருமதி.ஜோதி வெங்கடாசலம் அவர்கள் 28.11.1992 அன்று மறைவுற்ற செய்தி கேட்டு இப்பேரவை மிகவும் ஆழ்ந்த வருத்தத்தைத் தொவித்துக் கொள்கிறது.

திருமதி ஜோதி வெங்கடாசலம் அவர்கள் 1953-ம் ஆண்டிலிருந்து 1954-ம் ஆண்டு வரை மதுவிலக்குத்துறை அமைச்சராகப் போற்றத் தக்க வகையில் பணியாற்றியுள்ளார், 1954-ம் ஆண்டு முதல் 1962-ஆம் ஆண்டு வரை அன்றைய சென்னை சட்டமன்ற மேலவை உறுப்பினராகப் பணியாற்றிய அவர் 1962-ம் ஆண்டு முதல் 1967-ம் ஆண்டு வரை சென்னை எழும்பூர் தொகுதியிலிருந்து தமிழ்நாடு சட்டமன்றப் பேரவைக்குத் தேர்ந்தெடுக்கப்பட்டு மக்கள் நல்வாழ்வுத்துறை அமைச்சராக சீரிய முறையில் பணியாற்றியுள்ளார். மேலும் 1971-ம் ஆண்டிலிருந்து 1976-ம் ஆண்டு வரை திருச்சிராப்பள்ளி மாவட்டம், ஸ்ரீரங்கம் (செ.வ.) தொகுதியிலிருந்து தமிழ்நாடு சட்டமன்றப் பேரவைக்குத் தேர்ந்தெடுக்கப்பட்டு சிறந்த முறையில் பணியாற்றியுள்ளார். 1977-ம் ஆண்டு முதல் 1982-ம் ஆண்டு வரை கேரள மாநில ஆளுநராக பதவி வகித்தார், மேலும் 5 ஆண்டு காலம் கௌரவ நீதிமன்ற நடுவராக திறம்பட செயலாற்றியுள்ளார், சிறந்த நிர்வாகி எனப் போற்றப்பட்டவர். தாழ்த்தப்பட்ட மக்கள் நலனில் அக்கறை கொண்டவர் என்ற பெருமை படைத்ததோடன்றி மகளிர் மற்றும் குழந்தைகளின் முன்னேற்றத்திற்காகவும் மேன்மைக்காகவும், தனது வாழ்நாளை ஒப்படைத்தவர். அவரது மறைவு குறித்து அவரை இழந்துவிட்ட அவரின் குடும்பத்தினர்க்கு இப்பேரவை தமது ஆழ்ந்த இரங்களைத் தெரிவித்துக்கொள்கிறது",

(2) On the 5th February, 1993, Hon.Dr.V.R.Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following Resolution:-

"இனிய பண்பும், நல்ல உள்ளமும், செயல் ஆற்றலும் உடையவரும், இப்பேரவையில் வட ஆற்காடு அம்பேத்கர் மாவட்டம், இராணிப்பேட்டை தொகுதியிலிருந்து தேர்ந்தெடுக்கப்பட்ட உறுப்பினருமாகிய திரு. என்.ஜி.வேணுகோபால் அவர்கள் 24.10.1992-ம் நாளன்று மறைந்த துயரச் செய்தி கேட்டு இப்பேரவை வருந்துகிறது. அன்னாரின் குடும்பத்தினருக்கு தனது ஆழ்ந்த இரங்கலையும், அனுதாபத்தையும் இப்பேரவை தெரிவித்துக்கொள்கிறது.

The Leader of the Opposition and Leaders of Parties spoke on the above two Resolutions.

The Hon. Speaker also associated himself with the sentiments made by the members.

The above Resolutions were thereafter adopted nem. con. and the House observed silence for two minutes and then adjourned for the day as a mark of respect to the memory of deceased.

VI. GOVERNOR'S ADDRESS AND MOTION OF THANKS THEREUPON.

Thiru Bhisma Narain Singh, Governor of Tamil Nadu, addressed the Members of the Tamil Nadu Legislative Assembly assembled in the Legislative Assembly Chamber, Secretariat, Madras, at 10.00 a.m. on Thursday, the 4th February, 1993.

Tamil Thai Vazhthu was played at the commencement and National Anthem was played as the end of the Governor's Address.

The Motion of Thanks to the Governor's Address was moved by Thiru S.Gandhirajan and seconded by Thiru K. Lawrence on the 8th February, 1993.

The discussion on the Motion of Thanks took place in the Assembly for five days, viz., 8th February, 1993, 9th February, 1993, 10th February, 1993, 12th February 1993, and 13th February, 1993. Twenty-one Members took part in the discussion. The Hon. Chief Minister replied to the debate on the 13th February, 1993.

Seven amendments to the Motion of Thanks were received from Thiru M.Sundaradoss out of which five were admitted and two amendments were disallowed. However, the Member did not move his amendments as he was not present in the House and the amendments were deemed to have been withdrawn.

The original Motion of Thanks to the Governor's Address was adopted by the House on the 13th February, 1993.

VII. PANEL OF CHAIRMEN

On the 8th February 1993, Hon. Speaker announced in the House the following Panel of Chairmen for the Fifth Session of the Tenth Tamil Nadu Legislative Assembly:-

1. Thiru .Chinnasamy
2. Thiru K. Arjunan
3. Thiru. K.Dharmalingam
4. Thiru R.Singaram
5. Thiru. G.Palanisamy
6. Thiru C.K.Thamizharasan.

VIII. QUESTIONS

Eighty Starred Questions were answered on the floor of the House Answers to Seven hundred Unstarred Questions were also placed on the Table of the House.

**IX. STATEMENT MADE BY MINISTER'S UNDER RULE 110 OF THE TAMIL
NADU LEGISLATIVE ASSEMBLY RULES.**

During the period under Review, only one statement was made under Rule 110 of the Tamil Nadu Legislative Assembly Rules on the following matter of public importance:-

<i>Serial number and date.</i>	<i>Statement made by</i>	<i>Subject</i>
12th February 1993	Hon.Thiru K.A.Krishnaswamy, Minister for Law.	Stand of Tamil Nadu Government on the two Language formula as explained at the meeting of the Sub-Committee of Inter State Council as against the recommendation of the Sarkaria Commission on Centre State Relations.

X. CALLING ATTENTION STATEMENTS.

Call Attention statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance:-

<i>Serial number and date and which the statement was made</i>	<i>Name of the Members who called the attention of the Ministers</i>	<i>Minister who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1. 8th February 1993	Thiru R.Singaram	Hon. Minister for Backward Classes and Fisheries	The dilapidated condition of the Backward Class Students Hostel at Peravurani.

<i>Serial number and date and which the statement was made</i>	<i>Name of the Members who called the attention of the Ministers</i>	<i>Minister who made the statement</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
2. 9th February 1993	Thiruvallargal V.Dhandayudapani G.Janakiraman G.Swaminathan P.Ponnuswamy R.Singaram	Hon. Chief Minister	The blasting of Mahatma Gandhi Statue in Villupuram Municipality and incidents of bomb blast at Congress Offices in some other towns on the 25th January 1993.
3. 10th February 1993	Thiruvallargal K.Thangamuthu K.Srinivasan	Hon. Minister for Public Works.	The necessity to supply water from Mettur Dam to save the Paddy crops under Cauvery irrigation Scheme in Thanjavur and Nagapattinam-Quaid-E-Milleth Districts.
4. 12th February 1993	Thiruvallargal T.M.Rangarajan S.Jayakumar M.K.Balan B.Ranganathan U.Balaraman	Hon. Minister for Local Administration	The Scarcity of drinking water in Madras City.

On the 10th February, 1993, Hon. Speaker announced that Call Attention Motion tabled by Thiru R. Singaram on the need to recommend to the Government of India not to cancel the free electricity supply provided to the farmers of Tamil Nadu was withdrawn by him as he did not press for his motion.

XI. LEGISLATIVE BUSINESS.

During the period, three Bills were introduced and all the three Bills were considered and passed. The details of which are as follows:-

Serial No.	Title of the Bill (2)	Date of Introduction (3)	Date of consideration and passing (4)
1.	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1993 (L.A.Bill No.1 of 1993)	9th February 1993	13th February 1993
2.	The Tamil Nadu Agricultural Produce Marketing (Regulation) Amendment Bill, 1993 (L.A.Bill No.2 of 1993)	Do.	Do.
3.	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1993 (L.A.Bill No.3 of 1993)	10th February 1993	D0.

XII. GOVERNMENT RESOLUTION

On the 10th February, 1993. Hon. Dr. J. Jayalalitha, Chief Minister moved the following Resolution:-

"கட்டாய இந்தி மொழித் திணிப்பு கூடாது என்று பேரறிஞர் அண்ணா அவர்களின் ஆட்சிக் காலத்திலும், புரட்சித் தலைவர் எம்.ஜி.ஆர் அவர்களின் ஆட்சிக்காலத்திலும் தமிழக மக்களின் எண்ணத்தை வலியுறுத்தும் வகையில் இம்மாமன்றத்தில் தீர்மானங்கள் நிறைவேற்றப்பட்டுள்ளன. அவற்றில் தெளிவுற வலியுறுத்தப்பட்ட இருமொழிக் கொள்கையைச் செயற்படுத்துவதுதான் இந்த அரசின் உறுதியான கொள்கை ஆகும். அதுவே தமிழக மக்கள் அனைவரின் முழுமையான விருப்பமும் ஆகும்.

இந்தி மொழி பேசாத மக்கள் மீது நேரடியாகவோ அல்லது மறைமுகமாகவோ, இந்தி மொழியைத் திணிப்பதற்கான நடவடிக்கைகள் அவ்வப்போது எடுக்கப்பட்டு வருவது. இந்தி மொழி பேசாத மக்களுக்குப் பெருங்கவலையையும், அச்சத்தையும் ஏற்படுத்தி வருகின்றது. இந்தி மொழி பேசாத மக்கள், மாற்றம் ஒன்றை விரும்பாதவரையிலும் ஆங்கிலமே இணையத்தின் ஆட்சிமொழியாகத் தொடர்ந்து இருந்து வரும் என்ற உறுதிமொழி பண்டித ஜவஹர்லால் நேரு அவர்களால் தரப்பட்டு, அவருக்குப் பின் வந்த பாரதப் பிரதமர்கள் அனைவராலும் தொடர்ந்து உறுதிப்படுத்தப்பட்டுள்ளது. இந்த உறுதி மொழியினை அரசமைப்புச் சட்டத்தில் சேர்த்துக்கொள்ள வேண்டும் என்று மீண்டும் மீண்டும் வலியுறுத்தி வந்திருக்கின்றோம்.

பேரறிஞர் அண்ணாவின் வழியில் புரட்சித் தலைவர் எம்.ஜி.ஆரின் அடிச்சுவட்டில் நடந்துவரும் தமிழக அரசு, அப்பெருந்தகையோர்கள் கண் எனக் கட்டிக்காத்து வந்த இருமொழிக் கொள்கையை எல்லா வகையிலும் செயல்படுத்தி வலருகிறது. தொடர்ந்து அதனைக் கட்டிக்காத்து தீவிரமாகப் பின்பற்ற உறுதி பூண்டு உள்ளது.

இந்நிலையில், தமிழகத்திற்கு மட்டுமென்றே சென்னை தொலைக்காட்சி நிலையத்தின் முதல் அலைவரிசை நிகழ்ச்சிகளைத் தமிழில் இரவு 9.00 மணி வரை ஒளிபரப்ப கொடுத்திருந்த பிரத்தியேக அனுமதியை மைய அரசு தன்னிச்சையாக கடந்த 1.1.1993 முதல் இரவு 8.45 மணி வரைதான் என்று குறைத்து ஆணையிட்டு செயல்படுத்தத் தொடங்கியுள்ளது.

இந்த நேரக்குறைப்பை ஈடு செய்யும் வகையில் தொலைக்காட்சி தமிழ் நிகழ்ச்சிகளை முன்கூட்டியே தொடங்கப்படுகின்றன என்ற முகாந்திரம் அளித்தாலும், இரவு 9.00 மணி வரை காட்டப்பட்ட தமிழ் நிகழ்ச்சிகள் தற்போது 8.45 மணிக்கே முடிவடைகின்றன என்பதையும், பெரும்பாலான மக்கள் பார்க்கக்கூடிய இந்த நேரத்தை மைய அரசு குறைத்திருப்பது, மறைமுகமாக இந்தி மொழி ஆதிக்கத்தைப் புகுத்த மேற்கொண்ட முயற்சியோ என்று ஐயுறப்படுகிறது.

மேலும் தற்பொழுது தொலைக்காட்சியில் காண்பிக்கப்படும் அறிவியல் நிகழ்ச்சிகள், தேசிய ஒளிபரப்பு நிகழ்ச்சிகள் மற்றும் உயர் கல்வி ஒளிபரப்பு நிகழ்ச்சிகள் பெரும்பாலும் இந்தி மொழியிலேயே அமைந்துள்ளன. எனவே, தமிழகத்திலுள்ள மக்கள் இந்நிகழ்ச்சிகளினால் பயன்பெறும் வாய்ப்பை இழந்த நிலையில் உள்ளனர். மத்திய அரசின் தகவல் தொடர்பு சாதனங்கள் இந்த அளவு இந்தி மொழி நிகழ்ச்சிகளுக்கு முக்கியத்துவம் கொடுத்துள்ளது. இந்தித் திணிப்பு தீவிரப்படுத்தப்பட்டுள்ளதோ என்ற ஐயப்பாடு தமிழக மக்கள் மனத்தில் ஏற்படுத்தி, ஒரு பதட்ட நிலையை உருவாக்கி உள்ளது.

தமிழக மக்களின் மனதில் எழுந்துள்ள உண்மையான அச்ச உணர்வுகளையும், கவலைகளையும், முழுமையாகப் போக்கும் வகையில் மீண்டும் இரவு 9.00 மணி வரைத் தமிழ் நிகழ்ச்சிகளைச் சென்னை தொலைக்காட்சி நிலையத்தினர் ஒளிபரப்ப அனுமதி அளிக்க வேண்டும் என்றும் மாநில மொழியாகிய தமிழ் மொழிக்கு, அரசமைப்புச் சட்டத்தில் கொடுத்துள்ள உரிய இடத்தை மதித்து செயல்படும் வகையிலும், பண்டித ஜவஹர்லால் நேரு அவர்கள் அளித்த உறுதி மொழியை காக்கும் வகையிலும், மாநில மொழிக்கு மாநிலத்தில் அதிக முக்கியத்துவம் அளிக்கும் வகையிலும் மத்திய அரசு எல்லா நடவடிக்கைகளையும் எடுக்கவேண்டும் என்றும் இம்மாமன்றம் மத்திய அரசைக் கேட்டுக் கொள்கிறது."

Thiru S. Peter Alphonse spoke on the Resolution.

The Resolution was put to the vote of the House and carried.

XIII. GOVERNMENT MOTIONS

1. On the 10th February 1993, Hon. Dr.V.R.Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following Motion

"That Rules 36 and 37 of the Tamil Nadu Legislative Assembly Rules be waived and a Government Resolution may be allowed to be taken up under the Rule 95 of the aforesaid Rules".

The motion was unanimously adopted.

(2) On the 12th February, 1993, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion.

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on 13th February, 1993 and the House do resolve to transact Government business".

The motion was adopted *nem con*.

(3) On the 13th February, 1993, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:

"That under Rule 25 (1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned sine die".

The motion was put to vote and carried *nem con*.

XIV. PRIVILEGE MATTERS.

On the 9th February, 1993, Thiru Kumari Anandan raised a matter of privilege against the Tamil Daily 'Dinakaran' for having published the expunged portion of his speech in the House on the 8th February 1993.

Hon. Speaker said that as per the established practice, he would give his ruling after getting clarification from the Editor of the Daily.

XV. WITHDRAWAL AND SUSPENSION OF MEMBERS:

- (1) On the 10th February, 1993, Hon. Speaker named Dr. D. Kumaradas for obstructing the proceedings of the House and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was removed from the House.
- (2) On the 10th February, 1993, Hon. Speaker named Thiru S.R. Balasubramoniyam, Leader of Opposition and forty five others of the Congress Party for persistently disturbing the proceedings of the House and squatting in the well of the House and asked them to withdraw from the House. When they refused to do so, the Marshal and the Watch and Ward were called in and the Members were evicted out of the House.
- (3) On the 12th February, 1993, Hon. Speaker named Thiru S. Thirunavukarasu for continuously defying the Chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was evicted out of the House.

XVI. PRESENTATION OF COMMITTEE REPORTS:-

During the period, Fifteen Reports were presented to the House by the Committees of Legislature as detailed below:-

<i>Serial number and name of Report</i>	<i>Date of presentation</i>
(1)	(2)
1. Seventh Report of the Committee on Estimates	9th February 1993
2. Tenth Report of the Committee on Papers Laid on the Table	Do.
3. Eighty third Report of the Committee on Public Undertakings	10th February 1993
4. Eighty fourth Report of the Committee on Public Undertakings	Do
5. Eighty fifth Report of the Committee on Public Undertakings	Do.
6. Eighty sixth Report of the Committee on Public Undertakings	Do.
7. Eighty seventh Report of the Committee on Public Undertakings	Do.
8. Eighty eighth Report of the Committee on Public Undertakings	13th February 1993
9. Eighty ninth Report of the Committee on Public Undertakings	Do.
10. Ninetieth Report of the Committee on Public Undertakings	Do.
11. Ninety first Report of the Committee on Public Undertakings	Do
12. Ninety second Report of the Committee on Public Undertakings	Do.
13. Ninety third Report of the Committee on Public Undertakings	Do
14. Ninety fourth Report of the Committee on Public Undertakings	Do.
15. Ninety fifth Report of the Committee on Public Undertakings	Do

XVII. PAPERS LAID ON THE TABLE OF THE HOUSE.

During the period, One hundred and twenty eight papers were laid on the Table of the House, the details of which are given below:-

A. Statutory Rules and Orders	96
B. Reports, Notifications and Other Papers	<u>32</u>
Total	<u>128</u>
